

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

114. I.A. 4941/2023
IN
C.P.(IB)-1570(MB)/2017

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.04.2024**

NAME OF THE PARTIES: Fairmacs Shipping & Transport Services Pvt. Ltd
V/s.
Trimurti Corns Agro Foods Pvt. Ltd

Appearance

For Applicant : Adv. Akshay Petkar a/w Aniket Malu

SECTION 9 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

I.A. 4941/2023

In the 3rd meeting of monitoring committee of Corporate Debtor held on 03.05.2023, the successful resolution applicant express that he is no more in a position to pay the amount as per approved resolution plan.

Ld. counsel for the applicant to address on the provisions relating to the action to be taken against defaulting SRA under the Code with precedents if any. List on **24.06.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)